

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 157(ND)/2017

IN THE MATTER OF:

M/s. CIS Trade Promotion Association

.....**Petitioner**

SECTION : UNDER SECTION 271(a) of the Companies Act

Order delivered on 08.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Mr. Faraaz Shamsi, Practicing Co. Secy.

For the RD(NR), Delhi : Shri Manish Raj, Company Prosecutor

ORDER

The instant petition has been filed under Section 271(a) on the passing of Special Resolution authorising the Board of Director to apply for winding up of the company and to exercise all the powers in connection with the liquidation, like sign and execute the petition and connected documents for and on behalf of the company.

Mr. Faraaz Shamsi, practicing Company Secretary has been authorised to represent the company and enter appearance before this Tribunal to act for every purpose connected with the proceedings of the case.

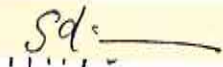


Notice of the petition for 8th January, 2018.

Mr. Manish Raj, learned Company Prosecutor accepts notice and requests for some time to file reply. Reply be filed within four weeks with a copy in advance to the learned Company Secretary.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List for arguments on 8th January, 2018.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)